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Guidance Note on Operational Risk Management and Operational Resilience

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Chapter-I Preliminary

A. Introduction

- 1. Operational Risk is inherent in all banking/ financial products, services, activities, processes, and systems. Effective management of Operational Risk is an integral part of a Regulated Entity's (RE's) risk management framework. Sound Management of Operational Risk shows the overall effectiveness of the Board of Directors and Senior Management in administering the RE's portfolio of products, services, activities, processes, and systems.
- 2. An operational disruption can threaten the viability of an RE, impact its customers and other market participants, and ultimately have an impact on financial stability. It can result from man-made causes, Information Technology (IT) threats (e.g., cyber-attacks, changes in technology, technology failures, etc.), geopolitical conflicts, business disruptions, internal / external frauds, execution / delivery errors, third-party dependencies, or natural causes (e.g., climate change, pandemic, etc.).
- 3. An RE needs to factor in the entire gamut of risks (including the aforesaid risks in its risk assessment policies / processes), identify and assess them using appropriate tools, monitor its material operational exposures and devise appropriate risk mitigation / management strategies using strong internal controls to minimize operational disruptions and continue to deliver critical operations, thus ensuring operational resilience.
- 4. The financial sector's growing reliance on third-party service providers (including technology service providers) has highlighted the increasing importance of Operational Risk Management and Operational Resilience, which not only benefits the RE by strengthening its ability to remain a viable going concern but also supports the financial system by ensuring continuous delivery of critical operations during any disruption.
- 5. Accordingly, this Guidance Note on Operational Risk Management and Operational Resilience (hereafter 'Guidance Note') intends to:
 - (i) promote and further improve the effectiveness of Operational Risk Management of the RE, and
 - (ii) enhance its Operational Resilience given the interconnections and interdependencies, within the financial system, that result from the complex and dynamic environment in which the RE operate.



- 6. This Guidance Note has been prepared based on the Basel Committee on Banking Supervision (BCBS) principles documents issued in March 2021, viz., (a) 'Revisions to the Principles for the Sound Management of Operational Risk', and (b) 'Principles for Operational Resilience' as well as the some of the international best practices.
- 7. The Guidance Note has adopted a principle-based and proportionate approach to ensure smooth implementation across REs of various sizes, nature, complexity, geographic location, and risk profile of their businesses. Although the exact approach may vary from RE to RE, the Guidance Note provides an overarching guidance to an RE for improving and further strengthening its Operational Risk Management Framework (ORMF). It gives adequate flexibility to the RE for Operational Risk Management to enhance its ability to withstand, adapt, and recover from potential operational disruptions and ensure its Operational Resilience. The systems, procedures, and tools prescribed in this Guidance Note are indicative in nature and should be read in conjunction with the relevant instructions issued by Reserve Bank from time to time. In case of inconsistency, if any, the relevant instructions issued by the Reserve Bank would prevail.

B. Applicability

- 8. This Guidance Note shall be applicable the following entities, hereinafter referred to as a Regulated Entity (RE):
 - (1) Commercial Banks;
 - Wherein 'Commercial Banks' means all banking companies, corresponding new banks, and State Bank of India as defined under subsections (c), (da), and (nc) of Section 5 of the Banking Regulation Act, 1949. This also includes Small Finance Banks, Payments Banks, and Local Area Banks.
 - (2) Regional Rural Banks (as defined under Clause (ja) of Section 5 of the Banking Regulation Act, 1949);
 - (3) Urban Co-operative Banks;
 - Wherein, Urban Co-operative Banks mean Primary Co-operative Banks as defined under section 5(ccv) read with Section 56 of Banking Regulation Act, 1949.



(4) Rural Co-operative Banks;

- Wherein, Rural Co-operative Banks mean State Co-operative Banks and Central Co-operative Banks, as defined in the National Bank for Agriculture and Rural Development Act, 1981.
- (5) All-India Financial Institutions (viz., Export Import Bank of India ('EXIM Bank'), National Bank for Agriculture and Rural Development ('NABARD'), National Bank for Financing Infrastructure and Development ('NaBFID'), National Housing Bank ('NHB') and Small Industries Development Bank of India ('SIDBI'))); and
- (6) Non-Banking Financial Companies in Base Layer (NBFC BL), Middle Layer (NBFC - ML), and Upper Layer (NBFC – UL).

C. Definitions

- 9. In this Guidance Note, unless the context indicates otherwise, the terms herein shall bear the meanings assigned to them below:
 - (1) 'Business unit' is responsible for identifying and managing the risks inherent in the products, services, activities, processes, and systems for which it is accountable, and includes all associated support, corporate, and / or shared service functions, e.g., Finance, Human Resources, and Operations and Technology. It does not include Risk Management, and Internal Audit functions unless otherwise specifically indicated.
 - (2) 'Critical operations' refers to critical functions, activities, processes, services, and their relevant supporting assets the disruption of which would be material to the continued operation of an RE, or its role in the financial system. Whether a particular operation is 'critical' depends on the nature of the RE and its role in the financial system. An RE's tolerance for disruption should be applied at the critical operations level.
 - **Explanation** (i) According to the Financial Stability Board (FSB), 'critical functions' are defined as 'activities performed for third parties where failure would lead to the disruption of services that are vital for the functioning of the real economy and for financial stability due to the RE's group size or market share, external and internal interconnectedness, complexity, and cross-border activities, e.g., payments, custody, certain lending and deposit-taking activities



in the commercial or retail sector, clearing and settling, limited segments of wholesale markets, market making in certain securities, and highly concentrated specialist lending sectors.

- (ii) **Supporting assets** are defined as people, technology, information, and facilities necessary for the delivery of critical operations.
- (3) 'Event management' is the process of identification, analysis, end-to-end management, and reporting of an operational risk event that follows a predetermined set of protocols.
- (4) 'Incidents' are current or past disruptive events the occurrence of which would have an adverse effect on critical operations of an RE. Incident management is the process of identifying, analysing, rectifying, and learning from an incident (including a cyber incident) and preventing recurrences or mitigating the severity thereof. The goal of incident management is to limit the disruption and restore critical operations in line with the RE's risk tolerance for disruption.
- (5) 'Information and Communication Technology' refers to the underlying physical and logical design of information technology and communication systems, the individual hardware and software components, data, and the operating environment.
 - Explanation: As per the National Institute for Standards and Technology (NIST), USA, Information and Communications Technologies (ICT) encompasses all technologies for the capture, storage, retrieval, processing, display, representation, organization, management, security, transfer, and interchange of data and information.
- (6) 'Mapping' is the process of identifying, documenting, and understanding the chain of activities involved in delivering critical operations. It incorporates the identification of all interdependencies and interconnections including people, processes, technology, and third parties.
- (7) 'Operational resilience' means the ability of an RE to deliver critical operations through disruption. This ability enables an RE to identify and protect itself from threats and potential failures, respond and adapt to, as well as recover and learn from disruptive events to minimise their impact on the



delivery of critical operations through disruption. In considering its operational resilience, an RE should assume that disruptions will occur, and take into account its overall risk appetite and tolerance for disruption or impact tolerance.

- (8) 'Operational Risk' means the risk of loss resulting from inadequate or failed internal processes, people, and systems or from external events. It includes legal risk but excludes strategic and reputational risk and it is inherent in all banking / financial products, activities, processes, and systems.
- (9) 'Operational Risk Management' refers to entire gamut of activities right from risk identification, measurement and assessment, monitoring and control, mitigation, reporting to senior management and the Board of Directors on the RE's risk exposures, business continuity management, and learning through feedback for improvement.
- (10) 'Operational Risk profiles' describe the Operational Risk exposures and control environment assessments of business units of an RE, and it considers the range of potential impacts that could arise from estimates of expected to plausible severe losses.
- (11) 'Respective functions' refers to the appropriate function(s) within the RE's three lines of defence, which are (i) business unit management; (ii) an independent Operational Risk Management including compliance function; and (iii) audit function.
- (12) 'Risk appetite' is the aggregate level and types of risk an RE is willing to assume, decided in advance and within its risk capacity, to achieve its strategic objectives and business plan.
- (13) 'Risk tolerance' is the variation around the prescribed risk appetite that the RE is willing to tolerate.

(14) 'Supervisory Authority' means,

(i) Reserve Bank of India in case of Commercial Banks (including Foreign Banks), Local Area Banks, Payments Banks, Small Finance Banks, Primary Urban Co-operative Banks, Non-Banking Financial Companies, and All India Financial Institutions.



- (ii) National Bank for Agriculture and Rural Development (NABARD) in case of State Co-operative Banks, Central Co-operative Banks, and Regional Rural Banks.
- (iii) National Housing Bank (NHB) in case of Housing Finance Companies.
- (15) 'Tolerance for disruption' or 'Impact Tolerance' is the level of disruption from any type of Operational Risk an RE is willing to accept given a range of severe but plausible scenarios.



Chapter-II Overview of Operational Risk and Resilience

10. Overview:

- (1) Operational Risk is a complex risk category, when it comes to identification, quantification, and mitigation of risk. It is impacted by numerous factors such as internal business processes, regulatory landscape, business growth, customer preferences, and even factors external to the RE. It is highly dynamic in nature where new and emerging aspects such as breakthrough technologies, data availability, new business models, and interaction with third parties continuously create new demands on the ORMF of an RE.
- (2) While Operational Risk Management allows an RE to better identify, assess, and mitigate the Operational Risks, Operational Resilience provides it the ability to deliver critical functions in the event of any disruption. Although Operational Risk Management and Operational Resilience address different goals, they are closely interconnected. An effective Operational Risk Management system and a robust level of Operational Resilience work together to reduce the frequency and the impact of Operational Risk events.
- (3) This Guidance Note has been built on three pillars, which are:
 - (i) Prepare and Protect;
 - (ii) Build Resilience; and
 - (iii) Learn and Adapt



Guidance Note on Operational Risk Management and Operational Resilience

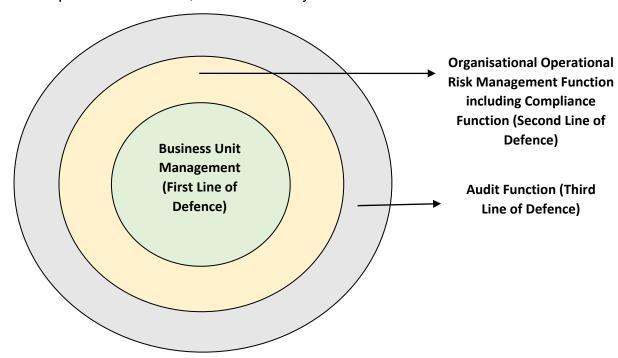
	Pillar 1: Prepare and Protect	Pillar 2: Build Resilience	Pillar 3: Learn and Adapt
pillars	Governance and Risk Culture	Business Continuity Planning and Testing	Disclosure and Reporting
cross these	 Responsibilities of Board of Directors and Senior Management 	Mapping Interconnections & Interdependencies	 Lessons Learned Exercise and Adapting
Broad areas/topics across these pillars	 Risk Management: Identification and Assessment Change	 Third party dependency management Incident management ICT including cyber security 	Continuous improvement through Feedback Systems



Chapter-III Pillar 1: Prepare and Protect

A. Three lines of defence for management of Operational Risk

- 11. Sound internal governance forms the foundation of an effective ORMF. The Operational Risk governance function of an RE should be fully integrated into its overall risk management governance structure. An RE may leverage its existing risk management functions for this purpose.
- 12. As a part of their ORMF, an RE shall rely on three lines of defence:



(1) First line of Defence

Business Unit Management typically forms the first line of defence. Sound Operational Risk governance recognises that business unit management is responsible for identifying and managing the risks inherent in the products, services, activities, processes, and systems for which it is accountable. An RE should have a policy that defines clear roles and responsibilities of relevant business units. The responsibilities of an effective first line of defence in promoting a sound Operational Risk Management culture should include:

- (i) Identifying and assessing the materiality of Operational Risks inherent in the business units through the use of Operational Risk Management tools;
- (ii) Establishing appropriate controls to mitigate inherent Operational Risks, and assessing the design and effectiveness of these controls through the use of the Operational Risk Management tools;



- (iii) Reporting whether the business units lack adequate resources, tools, and training to ensure identification and assessment of Operational Risks;
- (iv) Monitoring and reporting the business units' Operational Risk profiles, and ensuring their adherence to the established Operational Risk appetite and tolerance statement; and
- (v) Reporting residual Operational Risks not mitigated by controls, including operational loss events, control deficiencies, process inadequacies, and non-compliance with Operational Risk tolerances.

(2) Second line of defence

A functionally independent Organisational Operational Risk Management Function (OORF) forms the second line of defence. The responsibilities of an effective second line of defence in promoting a sound Operational Risk Management culture should include:

- (i) Developing an independent view regarding business units' (a) identified material Operational Risks, (b) design and effectiveness of key controls, and (c) risk tolerance;
- (ii) Challenging the relevance and consistency of the business unit's implementation of the Operational Risk Management tools, measurement activities and reporting systems, and providing evidence of this effective challenge;
- (iii) Developing and maintaining Operational Risk Management and measurement policies, standards, and guidelines;
- (iv) Reviewing and contributing to the monitoring and reporting of the Operational Risk profile; and
- (v) Designing and providing Operational Risk training and instilling risk awareness.

At a smaller RE (i.e., NBFC - BL and Tier 1 and 2 Co-operative Bank, for the purpose of this Guidance Note), if functions of both first and second line of defence are carried out by the same unit, independence may be achieved through separation of duties (with documented policies and processes emphasizing the same) and an independent review of processes and functions.



In a larger RE (i.e., other than the smaller RE), the OORF should have a reporting structure independent of the risk-generating business units, and be responsible for the design, maintenance, and ongoing development of the ORMF within the RE. The OORF typically engages relevant corporate control groups (e.g., Legal, Finance, and Information Technology (IT)) and the overall Risk Management Function of the RE, to support its assessment of the Operational Risks and controls. An RE should have a policy which clearly defines the roles and responsibilities of the OORF, reflective of its size and complexity.

In addition to the independent ORMF, the second line of defence also typically includes the compliance function.

(3) Third line of defence

The third line of defence, i.e., the audit function provides an independent assurance to the Board regarding the appropriateness of an RE's ORMF. This function's staff should not be involved in the development, implementation, and operation of Operational Risk Management processes which has been carried out by the other two lines of defence. The third line of defence reviews are generally carried out by RE's internal and / or external audit but may also involve suitably qualified independent third parties. The scope and frequency of reviews should not only be sufficient to cover all activities and legal entities of the RE, aligned with its Operational Risk profile, and identify and prioritize key risk areas that warrant thorough examination but also be responsive to the dynamic nature of the Operational Risk environment. An effective independent review includes two processes:

(i) Validation

Ensuring that the quantification systems used by the RE are sufficiently robust as (a)they provide assurance about the integrity of inputs, assumptions, processes, and methodologies, and (b) results in assessment of Operational Risk that credibly reflects the Operational Risk profile of the RE.

(ii) Verification

(a) Review of the design and implementation of the Operational Risk Management systems (including compliance and consistency with Board



- policies) and associated governance processes through the first and second lines of defence (including the independence of the second line of defence);
- (b) Review of validation processes to ensure they are independent and implemented in a manner consistent with the established policies of the RE;
- (c) Ensuring that business units' management promptly, accurately, and adequately responds to the issues raised, and regularly reports to the Board of Directors or its relevant Committee(s) on pending and closed issues;
- (d) Identifying gaps, if any, in the ORMF and reporting to the Board or its relevant Committee(s); and
- (e) Providing opinion on the overall adequacy and appropriateness of the ORMF and the associated governance processes across the RE by assessing whether the ORMF meets organisational needs and expectations (such as in respect of the risk appetite and tolerance, and adjustment of the framework to changing circumstances) and complies with statutory and legislative provisions, contractual arrangements, internal rules, and ethical conduct.
- 13. REs should ensure that each line of defence:
 - (1) has clearly defined roles and responsibilities;
 - (2) is adequately resourced in terms of budget, tools, and staff;
 - (3) is continuously and adequately trained;
 - (4)promotes a sound operational risk management culture across the organisation; and
 - (5) communicates with the other lines of defence to reinforce the ORMF.
- 14. The seamless collaboration between these lines of defence can form a formidable shield, safeguarding not only the individual RE but the entire financial system against potential threats and vulnerabilities.

B. Governance and Risk Culture

Principle 1 – The Board of Directors should take the lead in establishing a strong risk management culture, implemented by Senior Management. The Board of Directors and Senior Management should establish a corporate culture guided by strong risk management, set standards and incentives for professional and responsible behaviour, and ensure that staff receives appropriate risk management and ethics training.



- 15. An RE with a strong culture of risk management and ethical business practices are less likely to experience damaging Operational Risk events and are better placed to effectively deal with those events that occur. The actions of the Board of Directors and Senior Management as well as the RE's risk management policies, processes, and systems provide the foundation for a sound risk management culture.
- 16. The Board of Directors should establish a code of conduct or an ethics policy to address conduct risk. This code or policy should be applicable to both staff and Board members. It should set clear expectations for integrity and ethical values of the highest standard, identify acceptable business practices, and prohibit conflicts of interest or the inappropriate provision of financial services (whether wilful or negligent). It should be regularly reviewed and approved by the Board of Directors and attested by employees. Its implementation should be overseen by a senior ethics committee, or another Board-level committee, and should be publicly available (e.g., on the RE's website, branch premises). A separate code of conduct may be established for specific positions in the RE (e.g., treasury dealers etc.).



17. Senior Management should set clear expectations and define accountabilities to ensure RE's staff understand their roles and responsibilities of risk management, as well as their authority to act.

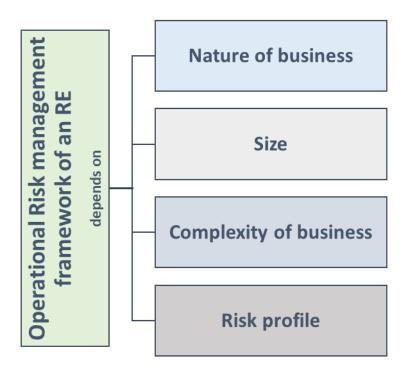


- 18. Compensation policies should be aligned to the RE's statement of risk appetite and tolerance as well as overall soundness of risk management framework, and appropriately balance risk and reward. Inappropriate incentives may result in increased litigation, reputational risk, or other risks to the RE. Therefore, the RE should review whether its existing governance and controls are adequate in light of risks arising from incentive arrangements.
- 19. Senior Management should ensure that an appropriate level of Operational Risk training is available at all levels throughout the organisation, such as heads of business units, heads of internal controls and senior managers. Training provided should reflect the seniority, role, and responsibilities of the individuals for whom it is intended. It should also appropriately include ethics training.
- 20. Strong and consistent support of the Board of Directors and Senior Management for operational risk management coupled with ethical behaviour convincingly reinforces codes of conduct and ethics, compensation strategies, etc.

Principle 2 – An RE should develop, implement and maintain an ORMF that is fully integrated into its overall risk management processes. The ORMF adopted by an RE will depend on a range of factors, including its nature, size, complexity and risk profile. Further, the RE should utilize its existing governance structure to establish, oversee, and implement an effective operational resilience approach that enables it to respond and adapt to, as well as recover and learn from, disruptive events in order to minimise their impact on delivering critical operations through disruption.

21. The Board of Directors and Senior Management of an RE should understand the nature and complexity of the risks inherent in the portfolio of its new business initiatives, products, services, activities, processes, and systems, which is a fundamental premise of sound risk management. This is particularly important for Operational Risk, as it is inherent in all business products, services, activities, processes, and systems.





- 22. The components of the ORMF should be fully integrated into the overall risk management processes of the RE by the first line of defence, adequately challenged and reviewed by the second line of defence, and independently reviewed by the third line of defence. The ORMF should be embedded across all levels of the RE including group and business units as well as new business initiatives, products, services, activities, processes, and systems. In addition, results of the RE's Operational Risk assessment should be incorporated into the RE's overall business strategy development process. The overall approach to ORMF should reflect the following:
 - (1)management of Operational Risk is embedded within business lines of the RE.
 - (2)senior managers are responsible for management and ownership of Operational Risk across the RE's end-to-end processes.
 - (3)Board is ultimately responsible and accountable for oversight of Operational Risk Management.
- 23. The ORMF should be comprehensively and appropriately documented in Board of Directors approved policies and include definitions of Operational Risk and operational loss. If an RE does not adequately describe and classify



Operational Risk and loss exposure, it would result in significantly reducing the effectiveness of its ORMF.

24. ORMF documentation should clearly:

- (1)identify the governance structures used to manage Operational Risk, including reporting lines and accountabilities, and the mandates and membership of the Operational Risk governance committees;
- (2)reference the relevant Operational Risk Management policies and procedures;
- (3)describe the tools for risk and control identification and assessment and the role and responsibilities of the three lines of defence in using them;
- (4)describe the RE's accepted Operational Risk appetite and tolerance; the thresholds, material activity triggers, or limits for inherent and residual risk; and the approved risk mitigation strategies and instruments;
- (5)describe the RE's approach to ensure controls are designed, implemented, and operated effectively;
- (6)describe the RE's approach to establishing and monitoring thresholds or limits for inherent and residual risk exposure;
- (7)describe inventory risks and controls implemented by all business units (e.g., in a control library);
- (8) establish risk reporting and management information systems (MIS) for producing timely, and accurate data / reports;
- (9)provide for a common taxonomy of Operational Risk terms to ensure consistency of risk identification, exposure rating, and risk management objectives across all business units. The taxonomy can distinguish Operational Risk exposures by event types, causes, materiality, and business units where they occur. It can also flag those operational risk exposures that partially or entirely represent legal, conduct, model, and ICT (including cyber) risks, as well as exposures in the credit or market risk boundary;
- (10) provide for appropriate independent review and challenge of the outcomes of the risk management process; and



(11) require the policies to be reviewed and revised as appropriate based on continued assessment of the quality of the control environment addressing internal and external environmental changes, or whenever a material change occurs in the Operational Risk profile of the RE.

C. Responsibilities of Board of Directors and Senior Management

Principle 3 – The Board of Directors should approve and periodically review the ORMF and Operational Resilience approach, and ensure that Senior Management implements the policies, processes, and systems of the ORMF and Operational Resilience approach effectively at all decision levels.

25. The Board of Directors should:

- (1)establish a risk management culture and ensure that the RE has adequate processes for understanding the nature and scope of the Operational Risk inherent in its current and planned strategies and activities;
- (2)ensure that the Operational Risk Management processes are subject to comprehensive and dynamic oversight, and are fully integrated into, or coordinated with, the overall framework for managing all risks across the enterprise;
- (3)provide senior management with clear guidance regarding the principles underlying the ORMF, and approve the corresponding policies developed by senior management to align with these principles;
- (4) regularly review and evaluate the effectiveness of, and approve the ORMF to ensure the RE has identified and is managing the Operational Risk arising from external market changes and other environmental factors, as well as those Operational Risks associated with new products, services, activities, processes, or systems, including changes in risk profiles and priorities (e.g., changing business volumes);
- (5)ensure that the RE's ORMF is subject to effective independent review by a third line of defence (internal / external audit or other appropriately trained independent third parties from external sources); and
- (6) ensure that, as best practices evolve, management is availing themselves of these advances.



- 26. Strong internal controls are a critical aspect of Operational Risk Management. The Board of Directors should establish clear lines of management responsibility and accountability for implementing a strong control environment. Controls should be regularly reviewed, monitored, and tested to ensure its ongoing effectiveness. The control environment should provide appropriate independence and separation of duties between Operational Risk Management functions, business units, and support functions.
- 27. The Board of Directors should review and approve the RE's Operational Resilience approach considering its risk appetite and tolerance for disruption to its critical operations. In formulating the RE's tolerance for disruption, the Board of Directors should consider its operational capabilities given a broad range of severe but plausible scenarios that would affect its critical operations. The Board of Directors should ensure that the RE's policies effectively address instances where its capabilities are insufficient to meet its stated tolerance for disruption.
- 28. The Board of Directors should take an active role in establishing a broad understanding of the RE's operational resilience approach, through clear communication of its objectives to all relevant parties, including its personnel, third parties, and intra-group entities.
- 29. Under the oversight of the Board of Directors, Senior Management should implement the RE's operational resilience approach and ensure that financial, technical, and other resources are appropriately allocated in order to support its overall operational resilience approach.

Principle 4 – The Board of Directors should approve and periodically review a risk appetite and tolerance statement for Operational Risk that articulates the nature, types, and levels of Operational Risk the RE is willing to assume. The Board of Directors should also review and approve the criteria for identification and classification as critical operations as well as of impact tolerances for each critical operation, in order to enhance RE's Operational Resilience.



Nature of Operational
Risk the RE is willing to
assume

Types of
Operational Risk
the RE is willing
to assume

Types of
Operational Risk
the RE is willing
to assume

- 30. The risk appetite and tolerance statement for Operational Risk should be developed under the authority of the Board of Directors and linked to the RE's short and long-term strategic and financial plans. Taking into account the interests of the RE's customers and stakeholders as well as regulatory requirements, an effective risk appetite and tolerance statement should:
 - (1) be easy to communicate and understand for all stakeholders;
 - (2)include key background information and assumptions that informed the RE's business plans at the time of its approval;
 - (3)include statements that clearly articulate the motivation(s) for taking on or avoiding certain types of risk, and establish boundaries or indicators (which may be quantitative or not) to enable monitoring of these risks;
 - (4)ensure that the strategy and risk limits of business units and legal entities, as relevant, align with the RE wide risk appetite statement; and
 - (5)be forward-looking and, where applicable, subject to scenario and stress testing to ensure that the RE understands what events might push it outside its risk appetite and tolerance statement.
- 31. The starting point for an RE in enhancing its operational resilience is to set the criteria for defining its critical operations. The Board of Directors should approve clearly defined and documented criteria to determine how operations are classified as critical. The criteria should enable the RE to identify its critical operations and prioritise them in the event of a disruption. This should be achieved by considering the risk a disruption poses to its customers, the RE's



- viability, safety and soundness, and overall financial stability. The criteria for the identification of critical operations should be reviewed and approved by the Board annually or at the time of implementing material changes to the business that would involve additional critical operations.
- 32. The Board of Directors should review and approve impact tolerances for each critical operation at least annually or as and when a disruption occurs. The purpose of impact tolerance is to quantify the maximum acceptable level of disruption for each critical operation. It needs to be tested against severe but plausible scenarios to determine their appropriateness, i.e., to determine whether the RE is able to stay within the defined impact tolerances during a disruption.
- 33. An RE should set at least one impact tolerance metric for each of its critical operations. At a minimum, there should be a (a) time-based metric (e.g., maximum acceptable duration a critical operation can withstand a disruption), (b) quantity-based metric (e.g., maximum extent of data loss that an RE would accept as a result of disruption), and (c) service level metric (e.g., minimum level of service that an RE would maintain while operating under alternative arrangements.) To further enhance its operational resilience, an RE should consider having additional impact tolerance metrics such as the maximum tolerable number of customers affected by a disruption; maximum number of transactions affected by a disruption; and the maximum value of transactions impacted.

Principle 5 – Senior Management should develop for approval by the Board of Directors a clear, effective, and robust governance structure with well-defined, transparent, and consistent lines of responsibility. Senior Management is responsible for consistently implementing and maintaining throughout the organisation policies, processes, and systems for managing Operational Risk in all of the RE's material products, activities, processes, and systems consistent with its risk appetite and tolerance statement.

34. Senior Management should translate the ORMF approved by the Board of Directors into specific policies and procedures that can be implemented and verified within the different business units. It should clearly assign authority, responsibility, and reporting relationships to encourage and maintain accountability, and to ensure the necessary resources are available to manage Operational Risk in line with the RE's risk appetite and tolerance statement.



- Moreover, it should also ensure that the management oversight process is appropriate for the risks inherent in a business unit's activity.
- 35. Senior Management is responsible for establishing and maintaining robust challenge mechanisms and effective issue resolution processes. These should include systems to report, track, and when necessary, escalate issues to ensure resolution. An RE should be able to demonstrate that the three lines of defence approach is operating satisfactorily and to explain how the Board of Directors, independent Audit Committee of the Board, and Senior Management ensure that this approach is implemented and operating in an appropriate manner.
- 36. Senior Management should ensure that staff responsible for managing Operational Risk co-ordinate and communicate effectively with staff responsible for managing credit, market, and other risks, as well as with those who are responsible for the procurement of external services such as insurance risk transfer and other third-party arrangements. Failure to do so could result in significant gaps or overlaps in the RE's overall risk management programme.
- 37. The managers of the OORF within the RE should be of sufficient stature to perform their duties effectively, ideally evidenced by a title that is commensurate with other risk management functions such as credit, market, and liquidity risk.
- 38. Senior Management should ensure that RE's activities are conducted by staff with the necessary experience, technical capabilities, and access to resources. The staff responsible for monitoring and enforcing compliance with the RE's risk policy should have authority independent from the units they oversee.
- 39. An RE's governance structure should be commensurate with the nature, size, complexity, and risk profile of its activities. When designing the Operational Risk governance structure, an RE should take the following into consideration:
 - (1) Committee structure A sound industry practice for a larger and more complex RE with a central group function and separate business units is to utilise a Board-created enterprise-level risk committee for overseeing all risks, to which a management level Operational Risk Committee reports. Depending on the nature, size, and complexity of the RE, the enterpriselevel risk committee may receive input from Operational Risk Committee(s)



- and business or functional areas. A smaller and less complex RE may utilise a flatter organisational structure that oversees Operational Risk directly within the Board's Risk Management Committee.
- (2) Committee composition A sound industry practice for Operational Risk committees (or the risk committee in a smaller RE) is to include members with a variety of expertise, which should cover expertise in business activities, financial activities, legal, technological and regulatory matters, and risk management.
- (3) Committee operation Committee meetings should be held at appropriate frequencies with adequate time and resources to permit productive discussion and decision-making. Records of committee operations should be adequate and documented to permit review and evaluation of committee effectiveness.
- 40. Because Operational Risk Management is an evolving area, and the business environment is constantly changing, Senior Management should ensure that the RE's policies, processes, and systems under ORMF remain sufficiently robust to manage and ensure that operational losses are adequately addressed in a timely manner. Improvements in Operational Risk Management depend heavily on senior management's willingness to be proactive and act promptly and appropriately to address Operational Risk managers' concerns.

D. Risk management environment - Identification and Assessment

- Principle 6 Senior Management should ensure the comprehensive identification and assessment of the Operational Risk inherent in all material products, activities, processes, and systems to make sure the inherent risks and incentives are well understood. An RE should assess both internal and external threats and potential failures in people, processes, and systems promptly and on an ongoing basis. It should assess vulnerabilities in critical operations in a proactive and prompt manner. An RE should manage all the resulting risks in accordance with operational resilience approach.
- 41. Risk identification and assessment are fundamental characteristics of an effective Operational Risk Management system, and directly contribute to operational resilience capabilities. Effective risk identification considers both internal and external factors. Sound risk assessment allows an RE to better



understand its risk profile and allocate risk management resources and strategies most effectively.

For example, figure below shows the wide spectrum of risks (risk universe) which could be existing in third-party relationships.



42. Examples of tools (indicative and not exhaustive) used for identifying and assessing Operational Risk are:

Control Operational Event Selfmonitoring Risk event and assurance management assessments data framework Benchmarking Scenario and Metrics analysis/ comparative testing analysis

Examples of tools used for identifying and assessing Operational Risk

(1) Self-assessments – An RE shall perform self-assessments of its Operational Risks and controls at various levels. The assessments typically evaluate inherent risk (the risk before controls are considered), the effectiveness of the control environment, and residual risk (the risk exposure after controls are considered) and contain both quantitative (such as metrics,



benchmarking, etc.) and qualitative (such as likelihood and consequence of the risk event in determination of inherent and residual risk ratings) elements. The assessments may utilise business process mapping to identify key steps in business processes, activities, and organisational functions, as well as the associated risks and areas of control weakness. The assessments should contain sufficiently detailed information on the business environment, Operational Risks, underlying causes, controls and evaluation of control effectiveness to enable an independent reviewer to determine how the RE reached its ratings. A risk register can be maintained to collate this information to form a meaningful view of the overall effectiveness of controls and facilitate oversight by senior management, risk committees, and the Board of Directors.

- (2) Operational Risk event data An RE shall maintain a comprehensive Operational Risk event dataset that collects all material events experienced by the RE, and serves as basis for Operational Risk assessments. The event dataset should typically include internal loss data, near misses, etc., and should be classified according to a taxonomy defined in the ORMF policies and consistently applied across the RE. It should also include the date of the event (occurrence date, discovery date and accounting date) and, in the case of loss events, financial impact. When other root cause information for events is available, ideally it can also be included in the Operational Risk dataset. Where feasible, an REs is encouraged to also seek to gather external Operational Risk event data and use this data in its internal analysis, as it is often informative of risks that are common across the industry.
- (3) Event management A sound event management approach typically includes analysis of events to identify new Operational Risks, understanding the underlying causes and control weaknesses, and formulating an appropriate response to prevent recurrence of similar events. This information is an input to the self-assessment and, in particular, to the assessment of control effectiveness.
- (4) Control monitoring and assurance framework Incorporating an appropriate control monitoring and assurance framework facilitates a structured approach to the evaluation, review, and ongoing monitoring and testing of key controls. The analysis of controls ensures these are suitably



designed for the identified risks and are operating effectively. The analysis should also consider the sufficiency of control coverage, including adequate prevention, detection, and response strategies. The control monitoring and testing should be appropriate for the different Operational Risks and across business areas. Further details on control and mitigation are given in Section G of this Guidance Note.

- (5) Metrics Using Operational Risk event data and risk and control assessments, an RE shall develop metrics to assess and monitor its Operational Risk exposure. These metrics may be simple indicators, such as event counts or result from more sophisticated exposure models. Metrics provide early warning information to monitor ongoing performance of the business and the control environment, and to report the Operational Risk profile. Effective metrics clearly link the associated Operational Risks and controls. Monitoring metrics and related trends through time against laid down thresholds, or limits, or tolerance levels provides valuable information for risk management and reporting purposes.
- (6) **Scenario analysis** Scenario analysis is a method to identify, measure, and analyse a range of scenarios, including low probability and high severity events, some of which could result in severe Operational Risk losses. It typically involves workshops or meetings of subject matter experts including senior management, business management, and senior Operational Risk staff and other functional areas such as compliance, human resources, and IT risk management, to develop and analyse the drivers and range of consequences of potential events. Inputs to the scenario analysis would typically include relevant internal and external loss data, information from self-assessments, the control monitoring and assurance framework, forwardlooking metrics, root-cause analyses, and the process framework. The scenario analysis process could be used to develop a range of consequences of potential events, including impact assessments for risk management purposes, supplementing other tools based on historical data or current risk assessments. An RE must carry out regular scenario analysis using the above parameters, for testing its ability to remain within its impact tolerance in the event disruption of its operations, for each of its critical services. In carrying out the scenario analysis, an RE must identify the range



of adverse circumstances of varying nature, severity and duration, relevant to its business and risk profile and consider the risks to delivery of the RE's critical services in those circumstances. Such an exercise could also be integrated with disaster recovery and business continuity plans, for further testing of operational resilience. Given the subjectivity of the scenario process, a robust governance framework and independent review are important to ensure the integrity and consistency of the process.

- (7) Benchmarking and comparative analysis Benchmarking and comparative analysis are comparisons of the outcomes of different risk measurement and management tools deployed within the RE, as well as comparisons of it with other REs in the industry. Such comparisons can be performed to enhance understanding of the RE's Operational Risk profile. For example, comparing the frequency and severity of internal losses with self-assessments can help the RE determine whether its self-assessment processes are functioning effectively. Scenario analysis data can be compared with internal and external loss data to gain a better understanding of the severity of the RE's exposure to potential risk events.
- 43. An RE should ensure that the Operational Risk assessment tools' outputs are:
 - (1) based on accurate data, whose integrity is ensured by strong governance and robust verification and validation procedures;
 - (2) adequately taking into account the internal pricing and performance measurement mechanisms as well as business opportunities assessments; and
 - (3) subject to OORF-monitored action plans, or remediation plans, when necessary.
- 44. These Operational Risk assessment tools directly contribute to an RE's operational resilience approach, in particular event management, self-assessment, and scenario analysis procedures, as they allow an RE to identify and monitor both internal and external threats and vulnerabilities to its critical operations. An RE should use the outputs of these tools on a regular basis, and in a timely manner to manage, address, and improve its operational resilience controls and procedures, so as to prevent them from affecting the delivery of its critical operations. In doing so, the Operational Risk Management function



should work alongside other relevant functions. These assessments should also be conducted in the event of changes to any underlying components of the critical operations, and after incidents in order to take into account lessons learned and new threats and vulnerabilities, if any, that caused the incident.

E. Change Management

Principle 7 – Senior Management should ensure that the RE's change management process is comprehensive, appropriately resourced, and adequately articulated between the relevant lines of defence.

- 45. In general, an RE's Operational Risk exposure evolves when it initiates change, such as engaging in new activities, or developing new products or services; entering into unfamiliar markets or jurisdictions; implementing new or modifying business processes or technology systems; or engaging in businesses that are geographically distant from the Head Office. Change management should assess the evolution of associated risks across time, from inception to termination i.e., throughout the full life cycle of a product).
 - *Note* The life cycle of a product or service encompasses various stages from the development, ongoing changes, grandfathering, and closure. The level of risk may escalate, for example, when new products, services, activities, processes, or systems transition from an introductory level to a level that represents material sources of revenue or business-critical operations.
- 46. An RE should have policies and procedures defining the process for identifying, managing, challenging, approving, and monitoring change based on agreed objective criteria. Change implementation should be monitored by specific oversight controls. Change management policies and procedures should be subject to independent and regular review and update, and clearly allocate roles and responsibilities in accordance with the three lines of defence, in particular:
 - (1) The first line of defence should perform Operational Risk and control assessments of new products, services, activities, processes, and systems, including the identification and evaluation of the required change through the decision-making and planning phases to the implementation of the change and post-implementation review.



- (2) The second line of defence (OORF) should challenge the Operational Risk and control assessments of first line of defence, as well as monitor the implementation of appropriate controls or remediation actions. OORF should cover all phases of this process. In addition, OORF should ensure that all relevant control groups (e.g., finance, compliance, legal, business, ICT, risk management, etc.) are involved as appropriate.
- (3) The third line of defence may review the above as per the mandate defined at paragraph 12(3).
- 47. As a part of the change management exercise, an RE should have policies and procedures for the review and approval of new products, services, activities, processes, and systems. The review and approval process should consider:
 - (i) inherent risks including legal, ICT, and model risks in the launch of new products, services, activities, and operations in unfamiliar markets, and in the implementation of new processes, people, and systems (especially when third party services are used);
 - (ii) changes to the RE's Operational Risk profile, appetite, and tolerance, including changes to the risk of existing products or activities, especially critical operations;
 - (iii) necessary controls, risk management processes, and risk mitigation strategies;
 - (iv) residual risk;
 - (v) changes to relevant risk thresholds or limits; and
 - (vi) procedures and metrics to assess, monitor, and manage the risk of new products, services, activities, markets, jurisdictions, processes and systems.
- 48. The review and approval process should *inter-alia* include, ensuring that appropriate investment has been made for human resources and technology infrastructure before changes are introduced. Changes should be monitored during and after their implementation, to identify any material differences to the expected Operational Risk profile and manage any unexpected risks.



- 49. An RE should maintain a central record of its products and services to the extent possible (including the third-party arrangements) to facilitate the monitoring of changes.
- 50. An RE should leverage change management capabilities in accordance with the change management processes as a way to assess potential effects on the delivery of critical operations and their interconnections and interdependencies for ensuring operational resilience.

F. Monitoring and Reporting

Principle 8: Senior Management should implement a process to regularly monitor Operational Risk profiles and material operational exposures. An RE should put in place appropriate reporting mechanisms at the Board of Directors, Senior Management, and business unit levels to support proactive management of Operational Risk.

- 51. An RE should ensure that its reports are comprehensive, accurate, consistent, and actionable across business units and products. To this end, the first line of defence should ensure reporting on any residual Operational Risks, including Operational Risk events, control deficiencies, process inadequacies, and non-compliance with Operational Risk tolerances. Reports should be manageable in scope and volume by providing an outlook on the RE's Operational Risk profile and adherence to the Operational Risk appetite and tolerance statement as effective decision-making is impeded by both excessive amounts and paucity of data.
- 52. Reporting by an RE should be timely and should be able to produce reports in both normal and stressed market conditions. Reporting should be consistent with BCBS' Principles for effective risk data aggregation and risk reporting (https://www.bis.org/publ/bcbs239.pdf). The frequency of reporting should reflect the risks involved and the pace and nature of changes in the operating environment. The results of monitoring activities should be included in regular management and Board reports, as should assessments of the ORMF performed by the internal / external audit and / or risk management functions. Reports generated by, or for supervisory authorities should also be reported internally to Senior Management and the Board of Directors.
- 53. Operational Risk reports should describe the Operational Risk profile of the RE by providing internal financial, operational, and compliance indicators, as well



as external market or environmental information about events and conditions that are relevant to decision making.

Operational	Breaches of the RE's risk appetite and tolerance statement, as well as thresholds, limits or qualitative requirements.	
	A discussion and assessment of key and emerging risks.	
Operational Risk reports should	Details of recent significant internal Operational Risk events and losses (including root cause analysis).	
include:	Identification of near misses and an assessment of efficacy of controls.	
	Relevant external events or regulatory changes and any potential impact on the RE	

- 54. Data capture and risk reporting processes should be analysed periodically with the goal of enhancing risk management performance as well as advancing risk management policies, procedures, and practices.
- 55. Further, Senior Management should provide timely reports to the Board on the ongoing operational resilience of the RE's business units to support the Board's oversight, particularly when significant deficiencies could affect the delivery of its critical operations.

G. Control and Mitigation

Principle 9 – An RE should have a strong control environment that utilises policies, processes, and systems; appropriate internal controls; and appropriate risk mitigation and/or transfer strategies.

56. Internal controls should be designed to provide reasonable assurance that an RE will have efficient and effective operations; safeguard its assets; produce reliable financial reports; and comply with applicable laws and regulations. A sound internal control programme consists of four components that are integral to the risk management process, i.e. risk assessment, control activities, information and communication, and monitoring activities.



- Note An RE may refer to BCBS paper on "Framework for Internal Control Systems in Banking Organisations, September 1998" which discusses internal controls in greater detail
- 57. Control processes and procedures should include a system for ensuring compliance with policies, regulations, and laws. Examples of principal elements of a policy compliance assessment are:

Examples of principal elements of a policy compliance assessment are:

- Top-level reviews of progress towards stated objectives
- Verification of compliance with management controls
- Review of the treatment and resolution of instances of non-compliance
- Evaluation of the required approvals and authorisations to ensure accountability to an appropriate level of management
- Tracking of reports for approved exceptions to thresholds or limits,
 management overrides and other deviations from policy, regulations, and laws
- 58. Controls processes and procedures should address how the RE ensures continuity of operations in both normal circumstances and in the event of disruption, reflecting respective functions' due diligence, consistent with its operational resilience approach.
- 59. An effective control environment also requires appropriate segregation of duties. Assignments that establish conflicting duties for individuals or a team, without dual controls such as a process that uses two or more separate entities (usually persons) operating in concert to protect sensitive functions or information, or other countermeasures, may result in concealment of losses, errors, or other inappropriate actions. Therefore, areas where conflicts of interest may arise should be identified, minimised, and be subject to careful monitoring and review.
- 60. In addition to segregation of duties and dual controls, an RE should ensure that other traditional internal controls are in place, as appropriate, to address Operational Risk. Some of the examples of these controls are:



Examples of these controls are:

- Clearly established authorities and/or processes for approval
- · Close monitoring of adherence to assigned risk thresholds or limits
- Safeguards for access to, and use of, RE assets and records
- Appropriateness of staffing level and training to maintain technical expertise
- Ongoing processes to identify business units or products where returns appear to be out of line with reasonable expectations.
- · Regular verification and reconciliation of transactions and accounts
- Mandatory leave policy that allows for employees posted in sensitive positions or areas of operations to compulsorily be sent on leave for a stipulated period in a single spell every year, while maintaining an element of surprise for the employee.
- 61. Effective use and sound implementation of technology can contribute to the control environment. For example, automated processes are less prone to error than manual processes. However, automated processes introduce risks that should be addressed through sound technology governance and infrastructure risk management programmes.
- 62. The use of technology related products, services, activities, processes, and delivery channels exposes an RE to Operational Risk and the possibility of material financial loss. Consequently, an RE should have an integrated approach to identifying, measuring, monitoring, and managing technology risks along the same precepts as Operational Risk Management. (Also refer to Section F of this Guidance Note)
- 63. While recourse to entities such as, but not limited to third-party service providers can help manage costs, provide expertise, expand product offerings, and improve services, it also introduces risks that the RE should address. The integrated approach adopted by an RE for its ORMF should necessarily include such third-party dependencies. Amongst others, the concentration of risk, complexity, and downstream dependencies with regard to third-party service providers should be taken into account. While these risks may be unavoidable, identifying and monitoring of such risks would allow an RE to initiate actions that could reasonably mitigate or manage them. These risk policies and risk



- management activities should include critical operations management and dependency management. (Also refer to Section C of this Guidance Note)
- 64. In those circumstances where internal controls do not adequately address risk and exiting the risk is not a reasonable option, management may complement controls by seeking to transfer the risk to another party such as through insurance. The Board of Directors should determine the maximum loss exposure the RE is willing to take, and that it has the financial capacity to assume. An RE should also perform an annual review of its risk and insurance management programme, including specific insurance, or its risk transfer needs.
- 65. Because risk transfer is an imperfect substitute for sound controls and risk management programmes, an RE should view risk transfer tools as complementary to, rather than a replacement for internal Operational Risk controls. Having mechanisms in place to quickly identify, recognise, and rectify distinct Operational Risk errors can greatly reduce exposures. Careful consideration also needs to be given to the extent to which risk mitigation tools such as insurance truly reduce risk, transfer the risk to another business sector or area, or create a new risk (e.g., counterparty risk, legal risk, etc.).



Chapter-IV Pillar 2: Build Resilience

A. Essential Elements of Operational Resilience

- Operational resilience is an outcome that benefits from the effective management of Operational Risk. Activities such as risk identification and assessment, risk mitigation (including the implementation of controls) and the monitoring of risks and control effectiveness work together to minimise operational disruptions and their effects. The overarching principle of operational resilience is the acceptance that disruptions will occur, and that an RE needs to be prepared to respond accordingly and have measures in place to limit the impact. An RE needs to ensure that it has prepared effectively, and has the flexibility to withstand, absorb, respond, adapt, and recover and learn from disruptions with minimal impact on its critical operations. Further, management's focus on the RE's ability to respond to and recover from disruptions, assuming failures will occur, will support its operational resilience. An operationally resilient RE is less prone to incur untimely lapses in its operations and losses from disruptions, thus lessening impact on critical operations and related services, functions, and systems. While it may not be possible to avoid certain Operational Risks, such as a pandemic, it is possible to improve the resilience of an RE's operations to such events.
- 67. Business continuity, dependencies on third parties, and the technology upon which an RE relies are important factors for it to consider when strengthening its operational resilience.
- 68. It is essential for an RE to ensure that existing risk management frameworks, business continuity plans, and third-party dependency management are implemented consistently within the RE. As operational resilience draws from such elements like business continuity, third-party risk management, ICT and cyber risk management, incident management, and wider aspects of Operational Risk Management, a holistic approach is essential if an RE is to enhance the resilience of its critical operations, regardless of the type of disruption. Approaching operational resilience through a critical operations lens encourages an RE to prioritise what is critical or important to it and the financial system, and understand the interconnections and interdependencies involved in delivering those operations. The RE should therefore verify that its



operational resilience approach is appropriately harmonised with the stated actions, organisational mappings, critical operations, and critical shared services (including the services which are essential for the industry) contained in its recovery and resolution plans, which ultimately are important for the financial system stability.

B. Mapping of Interconnections and Interdependencies

Principle 10 – Once an RE has identified its critical operations, it should map the internal and external interconnections and interdependencies that are necessary for the delivery of critical operations consistent with its approach to operational resilience.

- 69. The respective functions should map (i.e., identify and document) the people, technology, processes, information, facilities, and the interconnections and interdependencies among them as needed to deliver the RE's critical operations, including those dependent upon, but not limited to, third parties or intragroup arrangements.
- 70. An RE may leverage its recovery and resolution plans, as appropriate, for definitions of critical operations and should consider whether its operational resilience approaches are appropriately harmonised with those of its mappings of critical operations and critical third-party service providers as contained in its respective recovery and resolution plans.
- 71. The approach and level of granularity of mapping should be sufficient for an RE to identify vulnerabilities and to support testing of their ability to deliver critical operations through disruption, considering its risk appetite and tolerance for disruption. Such a mapping will enable it to pinpoint vulnerabilities in how critical operations are being delivered and determine where recovery and resolution plans can be leveraged. Examples of such vulnerabilities could include concentration risk, single points of failure, and inadequate substitutability of service providers and resources.
- 72. Where an RE is a member of a group, it must ensure that any additional risks arising elsewhere in the group are accounted for that may affect its ability to tackle with a severe but plausible disruption to its operations.



C. Third-party Dependency Management

Principle 11 – An RE should manage its dependencies on relationships, including those of, but not limited to, third parties (which include intragroup entities), for the delivery of critical operations.

73. An RE should perform a risk assessment and due diligence before entering into arrangements including those of, but not limited to, third parties (which include intragroup entities), consistent with its ORMF, third-party risk management policy, and operational resilience approach. Prior to entering into such an arrangement, the RE should verify whether the third party, including, the intragroup entity to these arrangements, has at least an equivalent level of operational resilience to safeguard its critical operations in both normal circumstances and the event of a disruption.

Note - The management of dependencies articulated in this principle should be consistent with and conducted alongside the control and risk mitigation policies (principle 9) of this Guidance Note.

Few examples of what constitute third-party service providers is shown below (indicative and not an exhaustive list)

Examples of third-party service providers		
Direct Selling Agents	Cash/ATM management	IT/ Operations Vendors
Customer care services	External Consultants	Advertising partners
Recovery Agencies	Analytics services	Storage/ backup providers
Payment processing firms	Cloud service providers	Logistics management
Marketing Agents	Legal services	Data management

74. The Board of Directors and Senior Management are responsible for understanding the Operational Risks associated with third-party arrangements and ensuring that effective risk management policies and practices are in place to manage the risk in such activities. A Board approved policy on management of service providers is critical for managing risks associated with reliance on third parties whether related or unrelated to the RE. Third-party risk policies (as a part of the ORMF's policies) and risk management activities should encompass:



- (1) Procedures for determining whether there is a need for entering into a thirdparty arrangement for a service and how to enter into such an arrangement.
- (2) Processes for conducting due diligence in the selection of potential service providers.
- (3) Sound structuring of the third-party arrangement, including ownership and confidentiality of data, as well as termination rights.
- (4) Programmes for managing and monitoring the risks associated with the thirdparty arrangement, including the financial condition of the service provider.
- (5) Establishment of an effective control environment at the RE and the service provider that should include a register of third-party relationships (that identifies the criticality of different services) and metrics and reporting to facilitate oversight of the service provider.
- (6) Development of viable contingency plans.
- (7) Execution of comprehensive contracts and / or service level agreements (which are enforceable) with a clear allocation of responsibilities between the third-party service provider and the RE, provided the ultimate responsibility vests with the RE.
- (8) REs' supervisory and resolution authorities' access to third parties.
- 75. An RE should develop appropriate business continuity including contingency planning procedures and exit strategies to maintain its operational resilience in the event of a failure or disruption at a third-party level impacting the provision of critical operations. Scenarios under the RE's business continuity plans should assess the substitutability of third parties that provide services to its critical operations, and other viable alternatives that may facilitate operational resilience in the event of an outage at a third party, such as bringing the service back in-house.
- 76. Along with an increasing reliance on service providers, complexity in supply chains have also risen. A large number of service providers are subcontracting the services who are themselves reliant on another service provider for the provision of a service (a fourth party). In certain cases, these fourth party service providers can, in turn, be reliant upon yet another service provider, and further till nth service provider, thus elongating the chain. Such an arrangement



results in an RE relying on downstream service providers without a direct agreement in place. Such supply chain vulnerabilities and lack of transparency may increase Operational Risk for RE. This can also impede its ability to manage risks in the supply chain as well have an effect on the regulator's expectations of the RE. Therefore, an RE is expected to be aware of, and manage, the risks associated with any further downstream service providers, to maintain a thorough understanding of the supply chain and potential issues that could affect its ability to maintain its critical operations. Therefore, RE, in its agreement with the service providers, should include clauses making the service provider contractually liable for the performance and risk management practices of its sub-contractors (including nth parties in the supply chain).

D. Business Continuity Planning and Testing

Principle 12 – An RE should have business continuity plans in place to ensure its ability to operate on an ongoing basis and limit losses in the event of a severe business disruption. Business continuity plans should be linked to its ORMF. An RE should conduct business continuity exercises under a range of severe but plausible scenarios in order to test their ability to deliver critical operations through disruption.

- 77. Sound and effective governance of an RE's business continuity plan requires:
 - (1) Regular review and approval by the Board of Directors.
 - (2) The strong involvement of the Senior Management and business units' leaders in its implementation.
 - (3) The commitment of the first and second lines of defence to its design.
 - (4) Regular review by the third line of defence.
- 78. An RE should prepare forward-looking business continuity plan (BCP) with scenario analyses associated with relevant impact assessments and recovery procedures:
 - (1) An RE should ground its business continuity plan on scenario analyses of potential disruptions that identify and categorise critical business operations and key internal or external dependencies. In doing so, an RE should cover all its business units as well as critical providers and major third parties.



- (2) Each scenario should be subject to a quantitative and qualitative impact assessment or business impact analysis (BIA) with regards to its financial, operational, legal, and reputational consequences.
- (3) Disruption scenarios should be subject to thresholds or limits (such as maximum tolerable outage) for the activation of a business continuity procedure. The business continuity procedure should meet the defined recovery time objectives (RTO) and recovery point objectives (RPO). The procedure should also address recovery strategies and methodologies, resumption aspects, as well as communication guidelines for informing management, employees, regulatory authorities, customers, suppliers, and where appropriate other authorities.
- (4) These plans should also incorporate testing programmes, training and awareness programmes, and communication and crisis management programmes.
- 79. Business continuity plans should include development, implementation, and maintenance of a regular business continuity exercise encompassing critical operations and RE's interconnections and interdependencies, including those through relationships with, but not limited to, third parties and intragroup entities. Business continuity exercises should be conducted and validated for a range of severe but plausible scenarios that incorporate disruptive events and incidents. Among other business continuity goals, business continuity exercises should support staff's operational resilience awareness including training of staff which should be customised based on specific cases so that they can effectively adapt and respond to incidents.
- 80. Business continuity plans should provide detailed guidance for implementing the RE's disaster recovery framework. These plans should establish the roles and responsibilities for managing operational disruptions and provide clear guidance regarding the succession of authority in the event of a disruption that impacts key personnel. Additionally, these plans should clearly set out the internal decision-making process and define the triggers for invoking the RE's business continuity plan.



- 81. RE's business continuity plans for the delivery of critical operations and critical third-party services contained in its recovery and resolution plans should be consistent with its operational resilience approaches.
- 82. An RE should periodically review its business continuity plans and policies to ensure that strategies remain consistent with current operations, risks and threats. Business continuity procedures should be tested periodically to ensure that recovery and resumption objectives and timeframes can be met. Where possible, an RE should participate in business continuity testing with service providers. Results of formal testing and review activities should be reported to Senior Management and the Board of Directors.
- 83. In view of Covid-19, preparing for future pandemics of varied kind should be one of the top priorities for an RE. One key challenge an RE faces in such pandemics is the possibility of low staff availability which could potentially disrupt business operations for prolonged periods. The Business Continuity Planning of an RE should therefore include measures to mitigate the impact of such future pandemics. An RE should put in place a comprehensive RE wide preparedness and response plan to deal with the different stages of a future outbreak or any such unforeseeable circumstances. The plan should preferably be aligned with its comprehensive ORMF.

E. Incident Management

Principle 13 – An RE should develop and implement response and recovery plans to manage incidents that could disrupt the delivery of critical operations in line with its risk appetite and tolerance for disruption. An RE should continuously improve its incident response and recovery plans by incorporating the lessons learned from previous incidents.

- 84. An RE should maintain an inventory of incident response and recovery, internal and third-party resources to support its response and recovery capabilities.
- 85. The scope of incident management should capture the life cycle of an incident (recognising that the life cycle of an incident could span multiple measures of time that could range from hours to weeks to months) typically including, but not limited to:



- (1) The classification of an incident's severity based on predefined criteria (e.g., expected time to return to business as usual), enabling proper prioritisation of and assignment of resources to respond to an incident.
- (2) The incident response and recovery procedures, including their connection to the RE's business continuity, disaster recovery, and other associated management plans and procedures.
- (3) The implementation of communication plans to report incidents to both internal and external stakeholders (e.g., regulatory authorities), including performance metrics during, and analysis of lessons learned after an incident. The internal communication plan should contain escalation routes on how to communicate with key decision makers, operational staff and third parties, if necessary. The external communication plan should outline how the RE will communicate with its customers, stakeholders, and regulators during a disruption.
- 86. Incident response and recovery procedures should be periodically reviewed, tested, and updated by the RE. They should also identify and address the root causes of incidents to prevent or minimise serial recurrence.
- 87. The lessons learned from previous incidents including incidents experienced by others as well as near misses should be duly reflected when updating the incident management programme. An RE's incident management programme should manage all incidents impacting the RE, including those attributable to dependencies on, but not limited to, third parties and intragroup entities.

F. Information and Communication Technology (ICT) including Cyber Security

Principle 14 – An RE should implement a robust Information and Communication Technology (ICT) risk management programme in alignment with its ORMF and ensure a resilient ICT including cyber security that is subject to protection, detection, response, and recovery programmes that are regularly tested, incorporate appropriate situational awareness and convey relevant timely information for risk management and decision-making processes to fully support and facilitate the delivery of the its critical operations.

88. Effective ICT performance and security are paramount for an RE to conduct its business properly. The appropriate use and implementation of sound ICT risk management contributes to the effectiveness of the control environment and is



fundamental to the achievement of an RE's strategic objectives. An RE's ICT risk assessment should ensure that its ICT fully supports and facilitates its operations. ICT risk management should reduce its Operational Risk exposure to direct losses, legal claims, reputational damage, ICT disruption, and misuse of technology in alignment with its risk appetite and tolerance statement.

- 89. ICT risk management includes:
 - (1)ICT risk identification and assessment, including critical information, assets, and infrastructure.
 - (2)ICT risk mitigation measures consistent with the assessed risk level (e.g., cybersecurity, response and recovery programmes, ICT change management processes, ICT incident management processes, including relevant information transmission to users on a timely basis).
 - (3) Monitoring of these mitigation measures (including regular tests).
- 90. An RE should have a documented ICT policy, including cyber security, which stipulates governance and oversight requirements, risk ownership and accountability, ICT security measures (e.g., access controls, critical information asset protection, identity management), periodic evaluation and monitoring of cyber security controls, and incident response, as well as business continuity and disaster recovery plans.
- 91. To ensure data and systems' confidentiality, integrity, and availability, the Board of Directors or relevant Committee should regularly oversee the effectiveness of its ICT risk management, and Senior Management should routinely evaluate the design, implementation, and effectiveness of its ICT risk management. This requires regular alignment of the business, risk management, and ICT strategies to be consistent with the RE's risk appetite and tolerance statement as well as with privacy and other applicable laws. An RE should continuously monitor its ICT and regularly report to Senior Management on ICT risks, controls, and events.
- 92. ICT risk management together with complementing processes set by the REs should:
 - (i) be reviewed on a regular basis for completeness against relevant industry standards and best practices as well as against evolving threats (e.g., cyber)



- and evolving or new technologies. Threat profile for critical information assets should be reviewed and tested for vulnerabilities on a more frequent basis in order to ensure resilience to the ICT related risks;
- (ii) be regularly tested as part of a programme to identify gaps against stated risk tolerance objectives and facilitate improvement of the ICT risk identification / detection and event management; and
- (iii)make use of actionable intelligence to continuously enhance their situational awareness of vulnerabilities to ICT systems, networks, and applications, and facilitate effective decision making in risk or change management.
- 93. An RE should develop approaches to ICT readiness for stressed scenarios from disruptive external events, such as the need to facilitate the implementation of wide-scale remote-access, rapid deployment of physical assets and / or significant expansion of bandwidth to support remote user connections and customer data protection. An RE should ensure that:
 - (i) appropriate risk mitigation strategies are developed for potential risks associated with a disruption or compromise of ICT systems, networks, and applications. It should evaluate whether the risks, taken together with these strategies, fall within its risk appetite and risk tolerance;
 - (ii) well defined processes for the management of privileged users and application development are in place; and
 - (iii) regular updates are made to ICT including cyber security in order to maintain an appropriate security posture.
- 94. In light of the recent shift in preferences and the dependence on technology for functioning of an RE, it should prioritise its cyber security efforts based on ICT risk assessment and the significance of the critical information assets for its critical operations while observing all pertinent legal and regulatory requirements relating to data protection and confidentiality. An RE should develop plans and implement controls to maintain the integrity of critical information in the event of a cyber-event, such as secure storage and offline backup on immutable media of data supporting critical operations.



Chapter-V Pillar 3: Learn and Adapt

A. Disclosure and Reporting

Principle 15 – An RE's public disclosures should allow stakeholders to assess its approach to Operational Risk management and its Operational Risk exposure.

- 95. An RE's public disclosure of relevant Operational Risk Management information can lead to transparency and the development of better industry practices through market discipline. The disclosures also allow an RE to undertake a peer-to-peer comparative analysis for improving its own processes and controls. The extent and type of disclosure should be commensurate with the size, risk profile, and complexity of its operations, and evolving industry practice.
- 96. An RE should disclose relevant Operational Risk exposure information to their stakeholders (including significant operational loss events), while not creating Operational Risk through this disclosure (e.g., description of unaddressed control vulnerabilities). An RE should disclose its ORMF in a manner that allows stakeholders to determine whether the RE identifies, assesses, monitors, and controls / mitigates Operational Risk effectively.
- 97. An RE should have a formal disclosure policy that is subject to regular and independent review and approval by the Senior Management and the Board of Directors, respectively. The policy should address its approach for determining what Operational Risk disclosures it will make and the internal controls over the disclosure process. In addition, an RE should implement a process for assessing the appropriateness of its disclosures and disclosure policy.
- 98. Where possible, direct reporting mechanisms with supervisors and auditors may be established for ensuring an ongoing review of the ORMF also enabling supervisors to encourage the RE's ongoing internal development efforts by monitoring, comparing, and evaluating its recent improvements and plans for prospective developments.

B. Lessons Learned Exercise and Adapting

Principle 16 – A lessons learned exercise should be conducted by the RE after a disruption to a critical or important business service to enhance its capabilities to adapt and respond to future operational events.



- 99. An RE should conduct a 'lessons learned exercise', including Root Cause Analysis, after any disruption to a business service with emphasis on critical service. This includes any potential material disruption to a third-party provider (including but not limited to a group entity) that feeds into the delivery of a critical business service.
- 100. The lessons learned exercise should utilise the information gathered as part of the incident management and disaster recovery process. The decisions and recovery processes determined to be appropriate throughout the incident management process should form the basis of the lessons learned exercise.
- 101. The RE should have predetermined criteria or questions basis the lessons learned exercise from the incidents. These questions should identify deficiencies, which caused induced failure in the continuity of service and these deficiencies should be addressed as a matter of priority. Specifically, at a minimum, the following should be considered:

How and why the incident occurred?

The impact it will have on the delivery of critical operations

Whether the laid down communication channels – internal and external were followed?

Whether the risk controls, decisions and recovery processes and communications were appropriate and timely?

- 102. The lessons learned exercises should define effective remediation measures to redress deficiencies and failure in the continuity of service. The more efficient use of resources for critical operations and adjustments to any impact tolerances determine whether a failure could have a wider impact on financial stability. A report / self-assessment analysis document post the incident containing the above should be presented to the Board.
- 103. The lessons learned exercise allows an RE to reflect on the three-pillar approach to operational resilience and allows for a feedback loop into the first two pillars that encourages improvement in how it prepares for and recovers



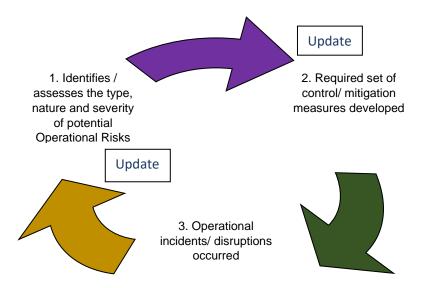
from disruptions. Doing so will also allow the RE to agree remedial actions and adjust any impact tolerances if determined.

C. Continuous Improvement through Feedback Systems

Principle 17 – An RE should promote an effective culture of learning and continuous improvement as operational resilience evolves through effective feedback systems.

- 104. Continuous improvements to operational resilience requires an RE to learn from its experiences as changes to its operational approaches or technology infrastructure mature over time. This should not only occur after a disruption or incident has occurred but should form part of ongoing operational resilience discussions.
- 105. An RE should promote an effective culture of learning and continuous improvement as operational resilience evolves. Operational resilience needs to be a fundamental element of any strategic decision taken by the RE.
- 106. An RE should develop robust feedback systems to ensure a continuous positive feedback loop fostering an effective learning environment, which in turn helps it to frame better ORMFs and build adequate Operational Resilience.
- 107. In the above context, an effective feedback system properly identifies and assesses the type, nature, and severity of potential Operational Risks that could be faced by the RE, as well as where the vulnerabilities lie and need to be addressed. Based on the same, a required set of control and mitigation measures can be developed to tackle these risks. Further, based on real time operational incidents or disruptions that have occurred despite the mitigation measures, the feedback system updates the type, nature and severity of potential Operational Risks and hence updates the required set of control and mitigation measures to tackle these risks. Errors / mistakes in the existing controls and processes should also be incorporated in the feedback for ensuring rectification and necessary updation. In this way, through feedback, an RE maintains optimal operational resilience as shown in figure below.







Chapter-VI Repeal and other provisions

108. With the issuance of this Guidance Note, the existing 'Guidance Note on Management of Operational Risk Management and Operational Resilience' as applicable to Regulated Entities stands repealed as communicated vide circular DOR.RRC.REC.302/33-01-010/2025-26 dated November 28, 2025.